

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO-375
ANSWERED ON-19.11.2019

POWERS TO PANCHAYATS

375. SHRI ADALA PRABHAKARA REDDY:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether Panchayats are being given greater powers so that villagers can have a greater measure of swaraj (self-Government) in their own villages;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Panchayats are being given financial aid sufficiently to run local self-Government; and
- (d) if so, the details of aid provided to them, State-wise?

ANSWER

THE MINISTER OF PANCHAYATI RAJ
(SHRI NARENDRA SINGH TOMAR)

(a) and (b) Panchayat, being “Local Government”, is a State subject and part of State list of Seventh Schedule of Constitution of India. Mandate for setting up of Panchayats is provided by Article 246 in Part IX of the Constitution of India. Accordingly the Panchayats are setup and operate through the respective State Panchayati Raj Acts

(c) and (d) Under the Fourteenth Finance Commission (FFC) for the award period of year 2015 to 2020, grants to the tune of Rs. 2,00,292.20 Crores are being devolved, amounting to an assistance of Rs. 488 per capita per annum at an aggregate level, to the Gram Panchayats constituted under Part IX of the Constitution for delivering basic services, namely water supply, sanitation, sewerage, solid waste management, storm water drainage, maintenance of community assets, roads, footpath, street lighting, burial and cremation grounds etc. Detailed statement of State-wise release of FFC Grants is at **Annexure**.

Annexure

Annexure referred to in reply to parts (c) and (d) of the Lok Sabha Unstarred Question No.375 answered on 19.11.2019 regarding 'Powers to Panchayats'

State-wise release of Fourteenth Finance Commission Grants (As on 13.11.2019)

(Rs in crore)

S. No.	States	2015-16	2016-17	2017-18	2018-19	2019-20
1	Andhra Pradesh	928.41	1454.05	1675.88	858.99	0.00*
2	Arunachal Pradesh	88.52	138.45	70.57	0.00*	0.00*
3	Assam	584.80	915.98	1055.80	1082.32	0.00*
4	Bihar	2269.18	3142.08	3630.39	4199.71	5674.7
5	Chhattisgarh	566.18	886.82	1022.18	1047.86	0.00**
6	Goa	14.44	22.62	26.07	13.37	0.00*
7	Gujarat	932.25	1460.18	1683.08	1725.36	1165.67
8	Haryana	419.28	656.72	756.98	775.99	1048.53
9	Himachal Pradesh	195.39	306.05	312.60	361.63	488.64
10	Jammu & Kashmir	367.72	474.41	470.97	544.83	0.00*
11	Jharkhand	652.83	1022.53	1044.45	1208.24	1632.59
12	Karnataka	972.36	1547.66	1784.26	1841.54	2504.13
13	Kerala	433.76	679.39	773.54	802.78	1084.73
14	Madhya Pradesh	1463.61	2292.46	2638.21	2708.78	3660.14
15	Maharashtra	1623.32	2542.61	2597.10	3004.37	2029.775
16	Manipur	22.25	34.84	40.16	41.17	0.00*
17	Odisha	955.52	1496.64	1725.11	1768.44	2389.54
18	Punjab	441.70	691.84	0.00*	0.00*	0.00 *
19	Rajasthan	1471.95	2305.52	2657.47	2724.22	3681.01
20	Sikkim	16.04	25.11	28.95	29.67	20.045
21	Tamil Nadu	947.65	1484.31	1516.12	1753.87	0.00*
22	Telangana	580.34	908.99	1047.75	1071.59	725.65
23	Tripura	36.24	56.76	65.43	67.07	90.63
24	Uttar Pradesh	3852.60	6034.33	6179.65	7148.74	9659.47
25	Uttarakhand	203.26	318.37	346.77	376.19	254.16
26	West Bengal	1470.86	2319.48	2369.18	2740.69	3703.25
	Total	21510.46	33218.20	35518.67	37897.41	39812.65

*Utilization Certificates of previous release awaited from States

**Recommended to Ministry of Finance